

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1371
ANSWERED ON:03.03.2015
HOMES FOR MENTALLY CHALLENGED CHILDREN
Patle Smt. Kamla Devi

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of homes being run by the Government for the destitute and mentally challenged children, State-wise;
- (b) the average rate of occupancy of these homes;
- (c) the details of medical facilities provided in these homes for betterment of their health conditions;
- (d) whether the Government is considering to establish more of such homes in the near future; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) to (e) No, Sir. The Central Government does not set up homes for mentally challenged children. The primary responsibility for programmes for rehabilitation and care of persons with disabilities, including mentally ill persons, lies with the State Governments as per entry No. 9 in the "State List." However, the Central Government supplements the efforts of the States in the rehabilitation of persons with disabilities. Under the central sector Deendayal Disabled Rehabilitation Scheme, financial assistance is provided to non-governmental organizations for providing various services to persons with disabilities including mentally ill persons for projects like special schools for persons with mental retardation, vocational training centres, project for cerebral palsied children, half-way homes for psycho-social rehabilitation of treated and controlled mentally ill persons etc.